

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 202 OF 2017

AND

APPEAL NO. 203 OF 2017 & IA NO. 360 OF 2018

Dated: 13th March, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Espar Pak Ltd. & Ors.

... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Ms. Purna Singh for R-2 & 3

ORDER

IA NO. 360 OF 2018 in APPEAL NO. 203 OF 2017
(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NOS. 202 & 203 OF 2017

Learned counsel for the Appellant seeks three weeks' time to file rejoinder. He may file the same on or before 03.04.2018 after serving copy on the other side.

List these matters on **16.04.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I. J. Kapoor)
Technical Member